

(b) whether any dead line has been fixed after which there will be no revision of the land allotments made in the Punjab State?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) The question can arise only after the rights, title and interests of the evacuees in the land have been extinguished by law.

(b) No allotment made under the quasi-permanent land allotment scheme can be cancelled or varied after the 22nd July, 1952, except in the circumstances enumerated in the statement laid on the Table of the House. [See Appendix VIII, annexure No. 15.]

**Shri Gidwani:** When is it contemplated to extinguish the titles and rights of the evacuees?

**Shri A. P. Jain:** The matter is under consideration of the Government.

**Shri Nanadas:** May I know whether this land belongs to the Government or it is acquired from private proprietors?

**Shri A. P. Jain:** The land belongs to persons who have migrated to Pakistan and have become evacuees.

#### RE-CLASSIFICATION OF CITIES

\*1168. **Shri Vittal Rao:** Will the Minister of Finance be pleased to state whether any decision has been arrived at in connection with the re-classification of cities according to population for the purpose of compensatory allowance granted to Central Government employees?

**The Deputy Minister of Finance (Shri M. C. Shah):** Yes Sir, necessary orders have been issued.

**Shri Vittal Rao:** May I know whether the employees will be paid with retrospective effect from 1st April, 1951, the date when the census was completed?

**Shri M. C. Shah:** No, Sir. These orders will take effect from 1st October, 1952.

**Shri Punnoose:** May I know if the Government is aware of such an assurance given by the Railway Minister to the employees?

**Shri M. C. Shah:** I am not aware.

**Sardar A. S. Saigal:** Is it a fact that Poona is re-classified for the employees of the Central Government?

**Shri M. C. Shah:** Yes, Sir.

**Sardar A. S. Saigal:** Will they get the benefit from 1st April, 1953?

**Shri M. C. Shah:** No. They will get the benefit from 1st October, 1952.

**Shri Vittal Rao:** May I know the reason for deviating and paying them from 1st October, 1952, when the census was completed in April, 1951?

**Shri M. C. Shah:** That matter was considered and orders were passed on 16th March, 1953, and the orders will come into effect from 1st October, 1952. The provisional population figures came before the Department and immediately the matter was taken up; then, the final figures came, and Government have passed orders.

**Shri Vittal Rao:** The census figures were published as long ago as 1952.

**Mr. Deputy-Speaker:** The hon. Member is getting into an argument which is not accepted.

#### NATIONAL SAVING SCHEME

\*1157. **Shri Jasani:** (a) Will the Minister of Finance be pleased to state whether the department opened by the Government of India for the National Savings Scheme is permanent or temporary?

(b) What are the facilities given to the employees working in this department for doing propaganda for the work entrusted to them?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** (a) The organisation is temporary.

(b) The field staff is given publicity literature for distribution to the public. Gramophones and records are provided for use at meetings organised and addressed by the field staff. Publicity vans are also maintained.

**Shri K. G. Deshmukh:** May I know whether this organisation will be made permanent or will remain temporary as it is?

**Shri B. R. Bhagat:** The question of making the organisation permanent has been receiving attention from time to time. The final decision has, however, been deferred till the final reactions of the State Governments and the results of the latest schemes for small savings by the Centre and the States are known and assessed.

**Shri Damodara Menon:** May I know whether non-official organisations are assisting the scheme?

**Shri B. R. Bhagat:** I am not sure, Sir.

**Shri B. N. Misra:** Will the Minister be pleased to inform the House as to the total amount that has been collected last year?

**Shri B. R. Bhagat:** In 1952/53, the revised estimate is Rs. 44 crores.

**Sardar A. S. Saigal:** May I know how many women's organisations are giving help in this drive for national saving by the Government?

**Shri B. R. Bhagat:** They have organised a national savings week—all the States have done so. But, I cannot give the number.

**Shri S. V. Ramaswamy:** What is the annual cost of the scheme, and what proportion does it bear to the amount collected in the year?

**Shri B. R. Bhagat:** In the year 1952/53, it is hardly one per cent. As against the estimated receipt of Rs. 44 crores, the estimated expenditure is likely to be Rs. 37 lakhs.

**Shri Dabhi:** May we know the amounts collected State-wise per year?

**Shri B. R. Bhagat:** I have not got the details.

**Shri Punnoose:** May I know the salary and allowances of the head of this Department?

**Shri B. R. Bhagat:** For these details I would like to have notice.

**Shri V. P. Nayar:** May I know whether it is a fact that about a year ago, one of the Members of Parliament belonging to the Government's party sent a complaint against the working of this department, and may I also know whether or not a confidential enquiry was ordered to be made through the special branch?

**Shri B. R. Bhagat:** I am not aware of that complaint. I can take this information from the hon. Member.

**Mr. Deputy-Speaker:** Next question, No. 1164.

**Shri Vittal Rao:** Can I put the question, Sir?

**Mr. Deputy-Speaker:** Yes.

**Shri Vittal Rao:** No. 1164.

#### HYDERABAD COUNSELLOR

\*1164. **Shri Vittal Rao:** Will the Minister of States be pleased to state:

(a) whether any further extension would be given to the present Hydera-

bad State Counsellor whose extended period of service ends by the end of March 1953; and

(b) whether the office of the State Counsellor in Hyderabad State would be abolished henceforth according to the view expressed by the Chief Minister of that State or whether it would be continued even after the retirement of the present Counsellor?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) and (b). Mr. Vellodi relinquished charge as State Counsellor on the 30th March 1953. The question whether the office of the State Counsellor in Hyderabad should be continued or held in abeyance is under consideration.

**Shri Vittal Rao:** May I know whether the Government are aware of the fact that the people of Hyderabad State are opposed to this appointment of a State Counsellor?

**Shri Datar:** Government are aware that only a section is opposed.

**Shri Kasliwal:** May I know whether it is the settled policy of the Ministry of States to do away with the State Counsellors?

**Shri Datar:** That policy itself has to be settled.

**Shri Kasliwal:** May I know whether at the present moment, Rajasthan is the only State in which a State Counsellor is functioning?

**Shri Datar:** It might be so.

**Shri Heda:** May I know whether the Hyderabad Government have expressed their views to the Central Government in this regard?

**Shri Datar:** I am not aware.

**Shri Punnoose:** May I know the approximate date on which this Counsellor is likely to be called back?

**Shri Datar:** This Counsellor has already left Hyderabad. As I stated earlier, Mr. Vellodi relinquished charge as State Counsellor, on the 30th March 1953.

**Dr. Jaisooriya:** The hon. Minister stated that a section wanted the recall of the Counsellor from Hyderabad. Is he aware that the Government of Hyderabad itself wanted his recall?